

(Signature)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 121/1997

Thursday, this the 6th day of March, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI N. SAHU, MEMBER (A)

Chander (Chandra) Pal Sharma,
P.No.217006, CMD Gr.I/MT/0FM
(Under suspension),
now removed from service,
R/O Village Sara, Post Office
Modi Nagar,
Distt. Ghaziabad (UP).

... Applicant

(By Shri A. K. Bhardwaj, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Defence Production,
Central Secretariat, South Block,
New Delhi.
2. Director General,
Ordnance Factories
(Ordnance Factories Board),
10, Auckland Road,
Calcutta.
3. The General Manager,
Ordnance Factory,
Muradnagar (Ghaziabad),
Distt. Ghaziabad (UP). Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for applicant on admission.

2. The applicant was chargesheeted and thereafter served with an order of removal from service. The learned counsel submits that the applicant filed a departmental appeal against the impugned order of the disciplinary authority on 17.4.1995 but so far the appeal has not been disposed of. Under the circumstances, we are of the view that this O.A. may be disposed of at the admission stage itself with a

direction to the appellate authority, that is, respondent No.2, to dispose of the appeal of the applicant within a period of two months from the date of receipt of a copy of this order. Accordingly, the application is finally disposed of.

KM

(K. M. Agarwal)
Chairman

AN

(N. Sahu)
Member(A)

as